

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for stay,permission to file synopsis and list of
dates,permission to file additional documents and prayer for interim relief
and office report)

WITH SLP(C) NO. 245 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 34058 of 2013

(With office report)

Date: 21/02/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Ms. Mukti Chaudhry,Adv.
Mr. Utkrash,Adv.

Mr. Kumar Rajesh Singh,Adv.
Mr. Praveen Kumar,Adv.
Ms. Sunaina Kumar,Adv.

Ms. Anjali Vohra,Adv.
Ms. Priya Deep,Adv.
Mr. Umesh Kumar Khaitan,Adv.

For Respondent(s)

Mr. P.N. Misra,Sr.Adv.
Mr. Abhish Kumar,Adv.
Mr. Atif Shurowardhy,Adv.

Mr. Sudhir Kulshreshtha,Adv.
Mr. Sushma Singh,Adv.
Mr. Akhil Kulshreshtha,Adv.

Mr. Pradeep Misra ,Adv
Mr. Vinay Garg ,Adv

Mr. Gaurav Dhingra ,Adv.

Ms. Reena Singh,AAG,U.P.
Mr. Devesh Kumar,Adv.

Mr. Adarsh Upadhyay,Adv.

UPON hearing counsel the Court made the following
O R D E R

It has become a fashion to circulate a letter whenever the
matter comes on the board.

The main matter was filed on 8.4.2011 and till today, it has not been heard though it has been listed 14 times as revealed by the ordersheets dated 5.12.2011, 9.1.2012, 23.7.2012, 17.9.2012, 30.11.2012, 1.2.2013, 5.2.2013, 7.3.2013, 2.4.2013, 2.9.2013, 23.9.2013, 21.10.2013, 25.11.2013 and 3.1.2014 and this is the 15th times, this matter is being heard.

Even today, a letter is circulated by Mr. Gaurav Dhingra, learned counsel for respondent No.1 seeking time for filing counter affidavit in SLP(C)NO.245/2012 & SLP(C)NO.34058/2013.

We do not approve the practice of circulating the letter whenever the matter comes on the board as it creates inconvenience to the Court and burdened the Court for unnecessary adjournments which is totally in contravention of Order XVII Rule II of the Code of Civil Procedure, 1908.

As a last chance, the matters are adjourned to Monday the 3rd March, 2014 with a clear stipulation that under no circumstances, the matters shall be adjourned. In the meanwhile, counter affidavit may be filed by the learned counsel for respondent No.1 in SLP(C)NO.245/2012 & SLP(C)NO.34058/2013.

(O.P. Sharma)
Court Master

(M.S. Negi)
Assistant Registrar